

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

23. IA 1122(MB)2024
IN
C.P. (IB)/3853(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Vs and B Domestic Container Solutions
Pvt Ltd
Vs
Opal Asia India Pvt Ltd.

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Ashish V. Jha i/b Adv. Shaila Taware for the Applicant present through physical mode. Adv. Nikhil Rajani a/w Adv. Shreyansh Desai i/b V. Deshpande & Co. for the Respondent present through physical mode.
2. At the request of Respondent, the matter is adjourned to **31.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)